

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)
(Chennai Circuit Bench)**

**IA No. 409 of 2012 in
DFR No. 2113 of 2012**

Dated : 7th January, 2013

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member**

In the matter of

India Spinning Mill Owners Association ...Appellant(s)

Versus

**Tamil Nadu Electricity Regulatory Commission
& Ors. ...Respondent(s)**

Counsel for the Appellant(s) : Mr. R. Sreerangan

**Counsel for the Respondent (s) : Mr. R. Selvakumar for R-1
Mr. S. Vallinayagam for R-2 & R-3**

**ORDER in IA No. 409 of 2012
(To condone the delay in filing the Appeal)**

This is an application to condone the delay of 56 days in filing the Appeal as against impugned order dated 31/7/2012.

We have heard the Learned Counsel for the Appellant as well as the Respondents. Since, there is sufficient cause to condone the delay, we deem it fit to condone the delay. Accordingly, the delay is condoned.

We have heard the Learned Counsel for the Appellant for Admission.

It is pointed out that the impugned order has already been challenged in the other Appeals viz., Appeal No. 197 of 2012 & batch, which have been already admitted and are coming up for hearing on 8.1.2013.

Admit. Issue notice to all the Respondents. Dasti service is permitted. Registry is directed to number the Appeal.

Post this Appeal also for hearing along with other Appeal nos. 197 of 2012 & batch on **8.1.2013 at Chennai Circuit Bench.**

(Rakesh Nath)
Technical Member

(Justice M. Karpaga Vinayagam)
Chairperson

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